

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Customs Appeal No. 42282 of 2015

(Arising out of Order-in-Original No.40737/2015 dated 13.08.2015 passed by Commissioner of Customs, Chennai VIII Commissionerate, Custom House, No.60, Rajaji Salai, Chennai 600 001.)

M/s.Shri Krishna Logistics Solutions, Appellant
New No.158, 3rd Floor, Room No.6,
Coral Merchant Street,
Chennai 600 001.

VERSUS

The Commissioner of Customs ... Respondent
Chennai – VIII Commissionerate,
Custom House, No.60, Rajaji Salai,
Chennai 600 001.

APPEARANCE :

Shri S. Murugappan, Advocate for the Appellant
Shri Anoop Singh, Authorized Representative for the Respondent

CORAM :

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

FINAL ORDER No. 41617/2024

DATE OF HEARING : 12.12.2024
DATE OF DECISION :12.12.2024

Per: Shri P. Dinesha

Ld. Advocate submits that this appeal is filed by CHA against the order of Commissioner vide OIO No. 40737/2015 dated 13.08.2015 wherein the Commissioner has ordered continuation of suspension of CHA license. He further submits that, thereafter, Revenue after obtaining Inquiry Report, passed final order vide OIO No.48262/2016 dated 08.07.2016 whereby, the Commissioner has not revoked the license; however, he has imposed penalty of Rs.50,000/- on the appellant against which the Revenue has filed an Appeal before CESTAT in Appeal No.C/42048/2016 which is pending. Ld. Advocate submits that, in the above scenario, this appeal challenging the continuation of suspension of CHA license has become infructuous.

2. After hearing both sides and on perusal of records, we find that as rightly pointed out by the Ld. Advocate, since the final order is passed vide OIO No.48262/2016 dated 08.07.2016 whereby the Commissioner has imposed penalty and not revoked the license, the instant appeal becomes infructuous.

3. In view of the above, the present appeal filed by the appellant does not survive. Accordingly, the same is dismissed as infructuous.

(Order dictated and pronounced in the open court)

sd/-

(M. AJIT KUMAR)
Member (Technical)

sd/-

(P. DINESHA)
Member (Judicial)